

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3821 of 2020**

Md. Kudus Ansari @ Kudra Ansari **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Ranjan Kr. Singh, Advocate
For the State : Mr. Shekhar Sinha, P.P.

02/09.07.2020 Heard Mr. Ranjan Kr. Singh, learned counsel for the petitioner and Mr. Shekhar Sinha, learned P.P. for the State.

So far as defect no. 9(i) is concerned the same is ignored.

The petitioner is an accused in connection with Borio P.S. Case No. 454/2019, corresponding to G.R. Case No. 115 of 2020 (POCSO Case No. 14 of 2020).

It has been alleged that the petitioner on the pretext of solemnizing marriage had established physical relationship with the daughter of the informant.

Learned counsel for the petitioner submits that the First Information Report has been instituted only to pressurize the petitioner to solemnize marriage with the victim. It has been stated that the petitioner and the informant are co-villagers. Learned counsel further submits that in the 164 Cr.P.C. statement of the victim she had not alleged any wrong doing by the petitioner.

It appears from the impugned order itself that the victim is a minor and was sexually exploited by the petitioner which has been supported by her in her statement recorded u/s 164 Cr.P.C. It further appears that charge sheet has been submitted u/s 376, 506 of the Indian Penal Code and u/s 4 of the POCSO Act pursuant to which cognizance has been taken.

In view of the nature of allegations, I am not inclined to grant bail to the petitioner. The same is hereby rejected at this stage.

(R. Mukhopadhyay, J.)